- (b) whether the Central Government has asked the States to increase the percentage of women personnel in the police force upto 33 per cent;
  - (c) if so, the reaction of the State Governments in this regard; and
- (d) by when the strength of women personnel would be increased to 33 per cent in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) Yes, Sir. As per the compilation of Bureau of Police Research and Development (BPR&D), namely, 'Data on Police Organisations in India (as on January 1, 2012), the percentage of actual strength of women police to the total sanctioned strength of State police (Civil + Armed), as on 1st January, 2012, is 3.98%

(b) to (d) A "Police" is a State subject as per the VIIth Schedule to the Constitution of India. Therefore, it is the responsibility of the State Governments to give adequate representation to women in the State Police Forces. However, the Ministry of Home Affairs had issued an advisory dated 4.9.2009 to all State/ UT Governments regarding measures needed to curb Crimes against Women wherein it has been directed to all States/ UTs to increase the percentage of women police to 33% of the total strength.

As far as National Capital Territory of Delhi (NCT) is concerned, a proposal has been sent by the Office of Commissioner of Police, Delhi on 4.2.2013 to Ministry of Home Affairs for creation of 1950 posts (2 women Sub-Inspector and 8 Women Constable each for 161 territorial police stations, 1 Women Sub-Inspector and 3 women Constable each for 15 Police Stations of Indira Gandhi International Airport, Crime and Railway, including Metro and 1 Woman Sub-Inspector and 2 women Constable each for 4 units – Crime, Crime against Women, Economic Offences Wing and Special Cell – declared as Police stations and 268 posts against Contingency Reserve/Training Reserve. The proposal is under consideration in Ministry of Home Affairs.

## Trapping innocent youts in killing of constable in Delhi

- †1801. SHRI RASHEED MASOOD: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) the officers/employees against whom cases have been registered for trapping innocent youths in killing of constable Subhash Chand Tomar of Delhi Police during anti-rape protest;

<sup>†</sup>Original notice of the question was received in Hindi.

- (b) if not, the reasons therefor;
- (c) whether Crime Branch has completed its investigation in this case and
- (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (d) No case has been registered against any officer or employee of Delhi Police for alleged trapping of innocent youths in the killing of constable Subash Chand Tomar of Delhi Police during the anti-rape protest. However, a Case vide FIR No. 181/2012 U/S186/188/353/332/302/147/148/149 IPC and 3 PDPP Act, PS Tilak Marg, New Delhi was registered on 23.12.2012 in connection with rioting and death of Const. Subash Chand Tomar. In this case, 8 accused persons have been arrested by local police. The investigation has been transferred to to Crime Branch.

## Special policing system in 682 districts

†1802. SHRI RAVI SHANKAR PRASAD: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that the incidents of crimes against women, children and senior citizens are on the rise;
  - (b) if so, the details thereof;
- (c) whether Government has decided to put in place a special policing system in 682 districts of the country;
  - (d) if so, the blueprint of the said system; and
  - (e) the time by when it would be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) As per data provided by the National Crime Records Bureau (NCRB), State/UT wise cases registered, cases chargesheeted, cases convicted, cases convicted rate, persons arrested, persons chargesheeted and persons convicted under crimes against Women, Children and Senior Citizens in the country during 2009-2011 are enclosed at Annexure. [See Appendix 228 Annexure No.23]

(c) to (b) There is no such proposal under consideration.